

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 2235 of 1993

this 20th day of December, 1993

Hon'ble Mr. B.K. Singh, Member (A)

Dr. M.M. Rao
S/o Shri M. Prakash
R/o D/16, GTB Hospital Campus,
Sahdara,
Delhi.

..... Petitioner

By Advocate: Shri A.K. Behera

VERSUS

1. Union of India, through
The Secretary,
Ministry of Health & Family Welfare,
Nirman Bhavan,
New Delhi.
2. Government of NCT of Delhi, through
Secretary (Medical),
Department of Medical & Public Health,
5, Sham Nath Marg,
Delhi.
3. The Director,
Director of Health Services,
Delhi Administration,
Saraswati Bhavan,
Connaught Place,
New Delhi.
4. The Medical Superintendent,
Guru Teg Bahadur Hospital,
Shahdara,
Delhi.

..... Respondents.

By Advocate: Shri Virendra Mehta, Proxy Counsel for
Shri S. Pattjoshi.

O R D E R (Oral)

[By Hon'ble Mr. B.K. Singh, Member (A)]

In compliance with the orders of the Court dated 29.10.93 the respondents have allowed the salary to the petitioner for compulsory waiting and have filed a report to

Contd..... 2/-

(7)

- 2 -

that effect which is taken on record. The learned counsel for the petitioner wanted interest to be paid but later on has graciously been pleased to agree to its waiver in view of the prompt action taken by the respondents. The matter has thus become infructuous and therefore is dismissed as such.

No costs.


20/12/93
(B.K. Singh)

Member (A)

vpc